

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/904 (CH)2024
In

CP(1B) No. 203/Chd/Chd/2021
(Dismissed on 01.03.2024)

IN THE MATTER OF:
Preet Mohinder Kohli

...Petitioner-Operational Creditor

Versus

Harbir Automobile Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016
Rule : 11 NCLT

Order delivered on 08.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 28.05.2024.

Sd/-

Court Officer